

HIGH COURT OF DELHI : NEW DELHI

No. 198 /Rules/DHC

Dated : 03.09.2026

CIRCULAR
(CORRECTED)

It is hereby circulated for information of all concerned that, on the directions of Hon'ble the Chief Justice, Notification No. 5/Rules/DHC dated 24.01.2026 regarding fixation of amount of process fee in terms of Rule 1(c) of Part F of Chapter 1 of Volume V of Delhi High Court Rules & Orders which is notified vide Notification No. 86/Rules/DHC dated 15.10.2025 shall be kept in abeyance and process fee shall be charged as per the Rules existing prior to amendment in Part F of Chapter 1 of Volume V of Delhi High Court Rules & Orders.

Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL